## FORM NO. IEPF-1

[Pursuant to rule 5(4) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]



Statement of amounts credited to Investor Education and Protection Fund

Form language o English o Hindi

	struction kit for details.		US AMPLIA
te 1 - F knowle	Please adhere to the 'Process for uploading investor edgment, to be generated upon upload of this eFor	or-wise details' a m.	as mentioned on the
te 2 –P	lease take a note that this form has to be filled only fo	r one Financial	Year at a time.
te - All	fields marked in * are to be mandatorily filled.		
a)*Corp	porate identity number (CIN) of company/	P	re fill
Bank C	Corporate Identification number (BCIN)		
	I Location Number (GLN) of company		
b) Globe	ii Location monitor (Carry		
/- \ N/-	re of the company/hank		CONTRACTOR OF THE PARTY OF THE
(a) Nar	me of the company/bank		
(b) Add	dress of registered office of the company/bank		
(0) 110			
-			
			V POT
(c) *e	mail id of the company/bank		E North
9957			Pre-fill
Service	e request number (SRN) in respect of payment made to the fund	DDMMYYYY)	Pre-fill
Service	e request number (SRN) in respect of payment made to the fund	(DD/MMYYYY)	Pre-fill
Service	e request number (SRN) in respect of payment made to the fund		
Service Date of	e request number (SRN) in respect of payment made to the fund if payment of amount to the fund int credited to the fund (in Rs.)		
Service Date of	e request number (SRN) in respect of payment made to the fund of payment of amount to the fund		
Date of Mode	e request number (SRN) in respect of payment made to the fund of payment of amount to the fund int credited to the fund (in Rs.) of payment Ochalian payment (Cash, Cheque, Demand dra		
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* Service Date o Amou Mode * Details	e request number (SRN) in respect of payment made to the fund of payment of amount to the fund on credited to the fund of payment of payment of Challan payment (Cash, Cheque, Demand draws of the amount credited to the fund  Particulars  Amount in the unpaid dividend accounts of	ft) Online P	Date by which amount should have been credited to the
Date of Amou	e request number (SRN) in respect of payment made to the fund if payment of amount to the fund interedited to the fund (in Rs.)  of payment Challan payment (Cash, Cheque, Demand draws of the amount credited to the fund  Particulars	ft) Online P	Date by which amount should have been credited to the

	allotment of any securities and due for refund				
(c)	Matured deposits with companies	- 2000	1 1 3		
(d)	Matured debentures with companies	7			
(e)	Interest accrued on the amounts referred to in clause (b) to (d) above				
	(i) Application money due for refund			AL TH	
	(ii) Matured deposits with companies				
	(iii) Matured debentures with companies				
(f)	Sale proceeds of fractional shares arising out of issuance of bonus shares, merger and amalgamation				
(g)	Redemption amount of preference shares				
(h)	Grants and donation				
(i)	Others				
	Total				
	inancial Year to which the amount relates				
tachr	mentsList of attachments  Optional attachments, if any.	Remove	e attachment		
tachr	Optional attachments, if any.  Declaration		e attachment		Dated
tachr	Optional attachments, if any.		e attachment		Dated
tachr	Optional attachments, if any.  Declaration		e attachment		Date
tachr 1.	Optional attachments, if any.  Declaration  been authorized by the Board of directors' resolution no	umbe			

To be digitally signed	DSC Box			
Designation				
or CFO; or Membership	PAN of the manager or CI			
lote: Attention is also	uthorized person of the bar o drawn to provisions of S nt for false statement and	Section 448 and section 4	449 of Companies Act, 2013 w	vhich
Modify	Check Form	Prescrutiny	Submit	
	ken on file maintained by I ss given by the company.	EPF Authority through ele	ectronic mode and on the basis	of

## **FORM NO. IEPF-2**



Statement of unclaimed and unpaid amounts

[Pursuant to rule 5(8) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]

Form language o English o Hindi

Refer instruction kit for details.

Note 1 - Please adhere to the 'Process for uploading Investor-wise details' as mentioned on the Acknowledgment, to be generated upon upload of this eForm.

Note - All fields marked in \* are to be mandatorily filled.

1.(a)*Corporate identity number (CIN) of company/	Pre fill
Bank Corporate Identification number (BCIN)	
(b) Global Location Number (GLN) of company	

(b) Address of registered office of the company/bank	
(c) *email id of the company/bank	
3. (a) *Financial year ended	(DD/MM/YYYY)
(b) *Date of annual general meeting (AGM) or Due date whichever is earlier	(DD/MM/YYYY)
4. "Whether registered with Reserve Bank of India (RBI) Yes	No
5. Number of small shareholders of the company	
6. Number of small depositors of the company	
7. Details of unclaimed and unpaid amounts	
(a) *Amount of Unclaimed and unpaid dividend	
(b) *Amount of application moneys received and due for refund	
(c) *Amount of matured deposits	
(d) *Amount of matured debentures	
(e) Interest accrued on the amounts referred to in clause (b) to (d) a	bove
(i) *Application money due for refund	
(ii) *Matured deposit with companies	
(iii) 'Matured debentures with companies	
Sale proceeds of fractional shares arising out of issuance of bonu	us shares,
merger and amalgamation	
(g) *Redemption amount of preference shares	
(h) Others	
otal	
Declaration	
have been authorized by the Board of directors' resolution number	Dated * (DD/MM/Y)
to sign and submit this form.	

been complied with. I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

\*To be digitally signed by

DSC Box

\*Designation

\*DIN of the director; or PAN of the manager or CEO or

CFO; or Membership number of the secretary; or

PAN of Authorized person of the bank

Note: Attention is also drawn to provisions of Section 448 and section 449 of Companies Act, 2013 which provide for punishment for false statement and false evidence.

This eform has been taken on file maintained by IEPF Authority through electronic mode and on the basis of statement of correctness given by the company.

## FORM NO. IEPF-3

[Pursuant to sub-section (6) of section 124 of the Companies Act, 2013 and rule 6(3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]



Statement of shares and unclaimed or unpaid dividend not transferred to the Investor Education and Protection Fund

Form language O English O Hindi

Refer instruction kit for details.

Note - All fields marked in \* are to be mandatorily filled.

1. Details of the Company

(a) \*Corporate identity number (CIN) of company/ Bank Corporate Identification number (BCIN) Pre fill

(b) Name of the company/bank

Address of registered office of the company/bank

2.	(d) *email id of the of  Details of shares a  *Total number of shares  Total number amount	and dividend not tra	ansferred t	to IEF	PF account		1
	Total amount of unp		shares				
3.	*Financial year en	ded as on	- (	DD/M	M/YYYY)		
4.	Details of shares a *Number of entries						
	Folio No./ DP ID- Client ID-	Account number		Cate	egory	Kir	nd of shares
	Nominal amount of shares	Amount of unclaimed and unpaid dividend	Financial year which relates	to it		the	Date of order
ac	hments						
1.		tribunal/statutory a	uthority;	Attach		List of	attachments
2.	Optional attachmen	nts, if any		Attach		Rem	ove attachment
			Declaration				1 1
				numb		- 0	Da

material has been suppressed.	ete including the attachments to this	form and nothing
*To be digitally signed by . DSC Box		
*Designation		
*DIN of the director; or PAN of the manager or CEO CFO; or Membership number of the secretary; or PAN of Authorized person of the bank	or	
Note: Attention is also drawn to provisions of Sec	tion 448 and section 449 of Companie	- A-+ 2012 u.bish
		s Act, 2013 Which
		S ACT, 2013 WHICH
		Submit
provide for punishment for false statement and fa	alse evidence.	
Check Form	Prescrutiny	
For office use only:  eForm Service request number (SRN)  This e-Form is hereby registered	Prescrutiny  Affix filing details  eForm filing date	Submit
Provide for punishment for false statement and	Prescrutiny  Aftix filing details	Submit

## **FORM NO. IEPF-4**

[Pursuant to rule 6(5) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]



Statement of shares transferred to the Investor Education and Protection Fund

Form language o English o Hindi

Refer instruction kit for details.

Note 1 - Please adhere to the 'Process for Acknowledgment, to be generated upon u	uploading investor-wise details' as n pload of this eForm.	nentioned on the
Note - All fields marked in * are to be mand	atorily filled.	
1(a) *Corporate identity number (CIN) of company		Pre-fill
(b) Global location number (GLN) of company		
2(a) Name of the company		- A-31
(b). Address of the registered office of the company		
(c) *e-mail ID of the company		
(a) *Total nominal amount of shares trans     (b) *Total number of shares transferred	ferred to the IEPF account	
4. *SRN of form IEPF-1	Prefill	
5. * Finacial Year to which the amount relates		
Declaration		
	and the Union and the	7 Dated
I have been authorized by the Board of direc	tors resolution numbe	
to sign and submit this f	orm.	
To the best of my knowledge and belief, I de rules made thereunder in respect of the su been complied with. I also declare that all the including the attachments to this form and no	clare that all the requirements of Comp bject matter of this form and matters se information given herein above is tru	incidental thereto ha
*To be digitally signed by		
*Designation		

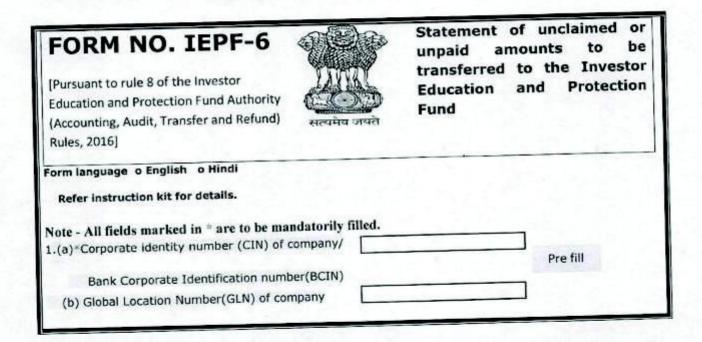
If the manager or CEO or CFO; or Membership number of the secretary  Note: Attention is also drawn to provisions of Section 448 and section 449 of Companies Act, 2013 which provide for punishment for false statement and false evidence.    Modify			e-tax permanent accou			(	
Application to the Authority for claiming unpaid amount and shares out of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016  Form language O English O Hindi  Refer instruction kit for details.  Note - All fields marked in * are to be mandatorily filled.  (c) Phone number  (d) Mobile Number  (c) Phone number  (d) Mobile Number			); or Membership numb	per			
This eform has been taken on file maintained by IEPF Authority through electronic mode and on the basis of statement of correctness given by the company.  FORM NO. IEPF-5  [Pursuant to sub-section (3) of section 125 of the Companies Act, 2013 and rule 7(1) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]  Form language O English O Hindi  Refer instruction kit for details.  Note - All fields marked in * are to be mandatorily filled.  1. Particulars of the applicant (b) *Address of the applicant (c) Phone number (d) Mobile Number							
This eform has been taken on file maintained by IEPF Authority through electronic mode and on the basis of statement of correctness given by the company.    Porticulars of the applicant   Checkpoint   Checkpoint					tion 449 of Co	mpanies Act, 2013 wh	ich
This eform has been taken on file maintained by IEPF Authority through electronic mode and on the basis of statement of correctness given by the company.    Porticulars of the applicant   Checkpoint   Checkpoint							
FORM NO. IEPF-5  [Pursuant to sub-section (3) of section 125 of the Companies Act, 2013 and rule 7(1) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]  Form language O English O Hindi  Refer instruction kit for details.  Note - All fields marked in * are to be mandatorily filled.  1. Particulars of the applicant  (a) *Name of the applicant  (b) *Address of the applicant  (c) Phone number  (d) Mobile Number	Modify		Check Form	Prescui	riy -	Submit	
FORM NO. IEPF-5  [Pursuant to sub-section (3) of section 125 of the Companies Act, 2013 and rule 7(1) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]  Form language O English O Hindi  Refer instruction kit for details.  Note - All fields marked in * are to be mandatorily filled.  1. Particulars of the applicant  (a) *Name of the applicant  (b) *Address of the applicant  (c) Phone number  (d) Mobile Number	This eform h	as been taken on	file maintained by IEPF A	Authority through	lectronic mode a	and on the basis of state	ment
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FORM NO. 1EFF  [Pursuant to sub-section (3) of section 125 of the Companies Act, 2013 and rule 7(1) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]  Form language O English O Hindi Refer instruction kit for details.  Note - All fields marked in are to be mandatorily filled.  1. Particulars of the applicant  (a) Name of the applicant  (b) Address of the applicant  (c) Phone number  (d) Mobile Number							
FORM NO. 1EFF  [Pursuant to sub-section (3) of section 125 of the Companies Act, 2013 and rule 7(1) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016]  Form language O English O Hindi Refer instruction kit for details.  Note - All fields marked in are to be mandatorily filled.  1. Particulars of the applicant  (a) Name of the applicant  (b) Address of the applicant  (c) Phone number  (d) Mobile Number							
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2. Particulars of the Company/Bank from which the amount is due	Refund) Reform lang Refer in Note - All 1  1. Pa (a) (b)	ules, 2016]  juage O English  nstruction kit for  fields marked in  rticulars of the a  *Address of the  O Phone number  Mobile Number	or details.  a * are to be mandato  a applicant  applicant  e applicant	rily filled.			

(d) email id of the company/bank  Details of shares claimed	o) Nan	ne of the company/bank						
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(ii) Dividend amount  (iii) Application money due for refund  (iii) Matured deposits with company  (iv) Matured debentures with company  (v) Interest accrued on application money due for refund  (vi) Interest accrued on matured deposits with company  (vii) Interest accrued on matured debentures with company  Interest accrued on dividend credited to IEPF under the Companies Act, 1956  (ix) Sale proceeds of fractional shares arising out of issuance of bonus shares, merger and amalgamation	Details	of amount claimed						
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(iii) Matured deposits with company  (iv) Matured debentures with company  (v) Interest accrued on application money due for refund  (vi) Interest accrued on matured deposits with company  (vii) Interest accrued on matured debentures with company  Interest accrued on dividend credited to IEPF under the Companies Act, 1956  (ix) Sale proceeds of fractional shares arising out of issuance of bonus shares, merger and amalgamation	(i)	Dividend amount						4
(iv) Matured debentures with company  (v) Interest accrued on application money due for refund  (vi) Interest accrued on matured deposits with company  (vii) Interest accrued on matured debentures with company  Interest accrued on dividend credited to IEPF under the  (viii) Companies Act, 1956  (ix) Sale proceeds of fractional shares arising out of issuance of bonus shares, merger and amalgamation	(ii)	Application money due for r	efund					
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(vii) Interest accrued on matured deposits with company  (vii) Interest accrued on matured debentures with company  Interest accrued on dividend credited to IEPF under the  (viii) Companies Act, 1956  (ix) Sale proceeds of fractional shares arising out of issuance of bonus shares, merger and amalgamation	(iv)	Matured debentures with co	ompany					
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(viii) Interest accrued on dividend credited to IEPF under the Companies Act, 1956  (ix) Sale proceeds of fractional shares arising out of issuance of bonus shares, merger and amalgamation	(vi)	Market State of the State of th						
(viii) Companies Act, 1956  (ix) Sale proceeds of fractional shares arising out of issuance of bonus shares, merger and amalgamation	(vii)					Y		
bonus shares, merger and amalgamation			end credited					
(x) Redemption amount of preference shares	(viii)	Lessacotes de la constitución de						
	1712130	Sale proceeds of fractional			ice or	1		
(xi) Others, specify	(ix)	Sale proceeds of fractional bonus shares, merger and a	amalgamation		ice of			

	Total						
related	If applicar I column al	nt doesn' bove may	t ha	ive any int left blank.	formation on an	nount clair	med then the
					er voennoer (*)	n sun versament.	Section 2
Year w	ise details	of securi	ities	/ deposits	for which the am	ount is cla Category	imed Reason for non-
Nature of claim (1)	Amount of the claim (2)	Financial year which relates (3)	to it	Nature of security/ deposit (4)	Folio No./DP ID-Client ID- Account Number (5)	(6)	receipt/non- encashment of the Instrument of payment (7)
				V007/INV0	Card No. (in case	of NRI/fo	oreigners)
							- 70
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AdvanceStamped receipt (original) 5. In case of refund of matured deposit or debenture, original certificate thereto 6. Copy of Aadhaar Card Proof of entitlement (certificate of share/Interest warrant Application No. etc.) Cancelled Cheque leaf 9. Copy of Passport, OCI and PI card in case of foreigners and NRI Other optional document, (if any) Note: Attention is also drawn to provisions of Section 448 of Companies Act, 2013 which status that-"Save as otherwise provided in this Act, if in any return, report, certificate, financial statement, prospectus, statement or other document required by, or for, the purposes of any of the provisions of this Act or the rules made thereunder, any person makes a statement,-(a) which is false in any material particulars, knowing it to be false; or (b) which omits any material fact, knowing it to be material, he shall be liable under section 447." Submi Prescrutiny Check Form Modify Adfociating details For office use only: (DD/MM/YYYY) eForm filing date eForm Service request number (SRN) Digital signature of the authorising officer This e-Form is hereby approved Confirm Submission This e-Form is hereby rejected (DD/MM/YYYY)

Date of signing



b)Ad	dress of registered office of the company/bank		
		- 4 7 7 7	
(c) *	email id of the company/bank		
	ancial year end date tails of the amount due to be credited to the IEPF in	subsequent financial ye	ear
No	Particulars	Amount (in Rupees)	Date by which
SINO	Particulars		amount should be credited to the fund
a)	Amount in the unpaid dividend accounts of companies		
(b)	The application money received by companies for allotment of any securities and due for refund		
(c)	Matured deposits with companies		
(d)	Matured debentures with companies		
(e)	Interest accrued on the amounts referred to in clause (b) to (d) above		12.3
7	(i) Application money due for refund		1
	(ii) Matured deposits with companies		
	(iii) Matured debentures with companies		
(f)	Sale proceeds of fractional shares arising out of issuance of bonus shares, merger andamalgamation		
(g)	Redemption amount of preference shares		
(h)	Grants and donation		
(m)			

(i)	Others, specify		
N/S	Total		700
	Total		
ttachr	ments	List	of Attachment(s)
2.	Optional attachments, if any		
	•	Remove	e
	Declaration		
have t	peen authorized by the Board of directors' r m.	solution number* Dated *(DD/MM/Y	YYY) to sign and submit
rules n been c includi *To be	best of my knowledge and belief, I declared thereunder in respect of the sulpomplied with. I also declare that all thing the attachments to this form and no DSC Box digitally signed by	ject matter of this form and m information given herein above	e is true, correct and complete
	of the director; or PAN of the manager or or Membership number of the secretary	- The state of the	
	of Authorized person of the bank		SWW.
Note:	Attention is also drawn to provisions de for punishment for false statement	f Section 448 and section 449 of and false evidence.	f Companies Act, 2013 which
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Ē	ModBy Check Form	Prescrutiny	Submit.

[F.No. 05/27/2013-IEPF]

Amardeep Singh Bhatia, Joint Secretary

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